

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

CP. 57/93

C.A.NO. 22/93

DATE OF JUDGMENT: 21.9.95

BETWEEN:

M.P.Khenduli

.. Applicant

and

Sri Chenchalaiah, Telecom District Manager,
Bhupal Complex, Kurnool.

.. Respondent.

COUNSEL FOR THE APPLICANT: SHRI KRISHNA DEVAN (Not present)

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVRAJ
Sr/Adv1.CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CP 57/93
in
OA 22/93

Dt. of order: 21.9.1995

-2-

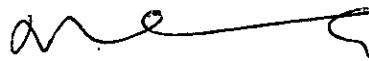
ORDER

As per Hon'ble Shri Justice V.Neeladri Rao, Vice-Chairman

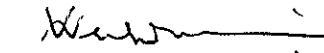
None for the applicant. Heard Shri NR Devraj counsel for the respondents.

2. The applicant in the OA has filed this CP alleging that the Judgement dated 8.2.93 was not implemented. The order dated 8.2.93 was set aside in RP 67/93 on 25.1.94 and the OA was restored to file and finally OA 22/93 was dismissed on 16.1.95.

3. Accordingly, this CP becomes infructuous. As such, it is dismissed.//



(R.RANGARAJAN)
Member (Admn)


(V.NEELADRI RAO)
Vice-Chairman

Dated: The 21st September, 1995

Dictated in the Open Court

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DEPUTY REGISTRAR (J)

TO

1. Sri Chenchalaiah, Telecom District Manager, Bhupal Complex, Kurnool.
2. One copy to Mr. Krishna Devan, CAT, Advocate, CAT, Hyderabad.
3. One copy to Mr. N.R. Devraj, Sr. CGSC, CAT, Hyderabad.
4. One copy to Library, CAT, Hyderabad.
5. One spare copy.

YLKR